

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 314**

IA-5123/2023, Intervention A-83/2023

**In**

**IB-1103(ND)/2020**

**IN THE MATTER OF:**

M/s Kaliber Associates Pvt. Ltd.

.... Petitioner/Applicant

Vs.

M/s Diamond IT Infracon Pvt. Ltd.

.... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary and  
Ms. Priyanka Bhatt, Ms. Ritika Prasad, Ms. Vaishnavi  
Prakash Advs.

For Liquidator : Mr. Vinod Chaurasiya Adv.

**ORDER**

**IA-5123/2023 & Intervention A83/2023**

The parties are granted liberty to file/bring on record the written submissions along with the judgments, if any.

List the matter for compliance **on 08.05.2024.**

-Sd

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**